

Annexure B

SERIES I No. 5

OFFICIAL GAZETTE — GOVT OF GOA

2ND MAY, 2013

7. The maximum amount of processing fee shall be limited to Rs. 50,000/- for each application.

8. The processing fee shall not be applicable to Government and Government aided Institutions.

The respective District level office/Taluka level office shall issue challan in respect of processing fees payable and applicant shall enclose a copy of receipt towards processing fees paid, along with application before submitting the same in respective office of the Town & Country Planning Department for inward.

By order and in the name of the Governor
of Goa.

S. T. Puttaraju, Chief Town Planner & ex
officio Jt. Secretary.

Panaji, 23rd April, 2013.



Department of Transport

Directorate of Transport

Notification

D.Tpt/Accts/KTCL-Subsidy/2013-14/1646

The Government of Goa is pleased to frame the "Scheme for release of subsidies to Kadamba Transport Corporation Ltd., towards social cost".

Preamble

Government of Goa has established State Road Transport Undertaking in October, 1980. The aim and object of the STU was to provide safe and reliable bus transport service to villagers and remote area people and students, thus to connect villages in the State to the cities and to villages where private bus operators were not ready to accept to provide bus services, being uneconomical and to stop the unfair practices and poor quality of services provided by private operators. The service was extended with concessions to senior citizens, physically disabled, blind, veteran ladies, cancer patients, freedom fighters, students,

HIV Aids Patients etc., as per directives of the Government. Kadamba Transport Corporation Limited operates around 200 to 250 kms. per day buses on intra-State routes to meet the demands of people in Goa.

For the above transport services, facilities to provide Kadamba Transport Corp. Ltd., has to sustain losses being not matching cost of operation with that amount of revenue earned. The rate of passenger fare for transport services on which the major portion of income is dependable is decided and fixed by the Government and therefore the Corporation has no scope to increase the rate of fare as per increase in cost of inputs and has to continue with operation of uneconomical transport services.

1. *Short title and commencement.*— (i) The scheme shall be called "Scheme for release of subsidy to KTCL towards social cost".

(ii) The scheme shall come into force from the date of its Notification in the Official Gazette."

2. *Objectives.*— The main objectives of the Scheme are as follows:—

(i) Kadamba Transport Corporation Limited shall operate social obligatory services for the benefit of people connecting villages with towns and cities in the State to aid, assist, promote, expedite and accelerate the development of communication and transport facilities throughout the State of Goa and services to the public at large.

(ii) KTCL shall extend services with concessions to senior citizens, physically disabled, blind, veteran ladies, cancer patients, freedom fighters, students, HIV Aids Patients etc., as per directives of the Government.

(iii) KTCL shall provide passenger amenities/facilities at all the bus stands in the State of Goa and carry out the maintenance and upkeep of these bus stands.

(iv) KTCL shall make necessary arrangement to provide buses to various